

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

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OA./TA/MP. No. /199

M.K. Sharma

Versus

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Date of Order	Orders
<i>24/10/97</i>	<u>OA 478/97</u> <i>Sh. K.K. Sharma, Counsel for the applicant.</i> <i>At the request of the counsel for the applicant, may be listed for admission on 20.11.97.</i> <i>GK</i> (GOPAL KRISHNA) Vice Chairman (J)
<i>20.11.97</i> <i>Received Mmmd 24/11/97</i> 2 <u>279/97</u>	<i>Sh. K.K. Sharma, Counsel for the applicant.</i> <i>Heard. The learned counsel for the applicant prays for permission to withdraw this application with liberty to file a fresh application. Permission to withdraw this application is admitted granted. The applicant shall be at liberty to file a fresh application, subject to its maintainability.</i> <i>The OA stands dismissed as having been withdrawn.</i> <i>GK</i> (GOPAL KRISHNA) Vice Chairman (J) Central Administrative Tribunal Jaipur Bench, JAIPUR Certified that no further action is Required to be taken in this case is Fit for Consignment To Record. <i>me</i> Dealing Asst. Record Section Officer Digit. No. Keeper (Judicial)